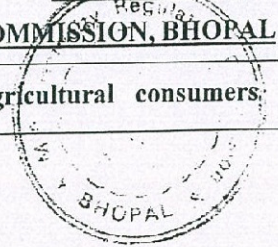


तारीखित डक नं. 1580 - जननीय विद्युत - श्री सुब्रह्मण्यम्
सदन उत्तर देने का दिनांक - 6.12.16

परिशिष्ट

SMP No. 62/2015



1/2

MADHYA PRADESH ELECTRICITY REGULATORY COMMISSION, BHOPAL

Sub: In the matter of period of temporary connections to Agricultural consumers.

ORDER

Date of hearing: 17/11/2015

Date of order: 17/11/2015

1. **M. P. Power Management Co. Ltd.,**
Shakti Bhawan, Rampur,
Jabalpur – 482 008.
2. **M.P. Paschim Kshetra Vidyut Vitaran Co. Ltd.**
GPH Compound, Pologround,
Indore - 452 015.
3. **M.P. Madhya Kshetra Vidyut Vitaran Co. Ltd.**
Nishtha Parisar, Govindpura,
Bhopal – 462 023.
4. **M. P. Poorv Kshetra Vidyut Vitaran Co. Ltd.,**
Shakti Bhawan, Rampur,
Jabalpur – 482 008.

Respondents

Shri A.R. Verma , GM (Com.) appeared on behalf of respondent No. 1 & 3. Shri Rahul Sharma , Law Assistant appeared on behalf of respondent no 2. None appeared on behalf of respondent No. 4.

2. The subject petition has been registered by the Commission taking suo moto cognizance of the directions of the Government of Madhya Pradesh under section 108 of the Electricity Act 2003. The State Government has directed the Commission to allow agricultural consumers opting for temporary connections through payment of charges in advance for only two months, in place of three months as stipulated at para 1.4 of Tariff Schedule LV 5 of retail supply tariff order for FY 2015-16, if agricultural consumer applies for temporary connection for a period up to two months. The Commission issued a notice to the respondents on 26/10/2015 directing the respondents to file their response in the matter by 31/10/2015. The Commission had also published a public notice in the news papers regarding the modification to be incorporated in para 1.4 of Tariff Schedule LV 5 of retail supply tariff order for FY 2015-16. The Commission held a hearing with the respondents on 03/11/2015 and a public hearing on 17/11/2015.

3. Respondents have submitted that looking to the inadequate rains in the State resulting into hardship to the farmers and also to the declaration of the State Government for various parts of the State as drought affected areas, they give their concurrence to the directives of the State Government as conveyed to them vide letter dated 23.10.2015 to accept payment of the charges in advance for a minimum of two months in place of three months for agricultural consumers opting for temporary connections, as stipulated in para 1.4 of Tariff Schedule LV 5 of retail supply tariff order for FY 2015-16. Respondents further requested that proposed changes in the tariff order be allowed as one

2/2

SMP No. 62/2015

MADHYA PRADESH ELECTRICITY REGULATORY COMMISSION, BHOPAL

Sub: In the matter of period of temporary connections to Agricultural consumers

time measure i.e. for the period of retail supply tariff order FY 2015-16 only. The Commission has also received comments from the stakeholders in response to the public notice published in the news papers, which have been duly considered by the Commission while issuing this order.

4. The Commission heard the submission made by stakeholders during public hearing held today. The Commission is well aware of the grave situation in the State due to deficient rain fall. Thus the Commission is convinced that it would be appropriate to allow the agricultural consumers opting for temporary connections through payment of charges in advance for only two months, in place of three months as stipulated at paragraph 1.4 of Tariff Schedule LV 5 of retail supply tariff order for FY 2015-16, if agricultural consumer applies for temporary connection for a period up to two months. This does not have any effect on any other category of the consumers. Accordingly, paragraph 1.4 of the Tariff Schedule LV 5 stands modified as given below:

"Agricultural consumers opting for temporary supply upto two months shall have to pay the charges in advance for two months including those who request to avail connection for one month only subject to replenishment from time to time for extended period and adjustment as per final bill after disconnection. In case of extension of time period of temporary connection beyond two months, the agricultural consumer shall again deposit the charges for additional time for which the extension has been sought. Regarding temporary connection for the purpose of threshing the crops, temporary connection for a period of one month can be served at the end of Rabi and Kharif seasons only with payment of one month's charges in advance."

7. The above amendment stands applicable for the period of the retail supply tariff order for FY 2015-16 only.

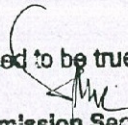
Ordered accordingly

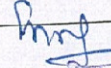
Sd/-
(Alok Gupta)
Member

Sd/-
(A. B. Bajpai)
Member

Sd/-
(Dr. Dev Raj Birdi)
Chairman

Certified to be true copy


Commission Secretary
Madhya Pradesh Electricity Regulatory
Commission, Bhopal


अनुभवा अधिकारी
म.प्र. शासन, ऊर्जा विभाग,
मंत्रालय, भोपाल